

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

DIARY No.4921/2002 (O A.1472/02)

TUESDAY, THIS THE 10TH DAY OF DECEMBER, 2002

HON'BLE MR. JUSTICE R.R.K. TRIVEDI .. VICE CHAIRMAN

Musafir Ram,
aged about 37 years,
S/o Late Ram Bachan Ram,
R/o Village & Post Yuvrajpur Distt.,
Ghazipur, U.P. ... Applicant

(By Advocate Shri M.P. Singh)

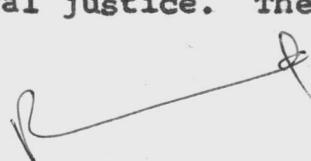
Versus

1. Union of India through
Secretary,
Eastern Railway,
New Delhi.
2. The Divisional Railway Manager,
Eastern Railway,
Mughalsarai. ... Respondents

(By Advocate Shri K.P. Singh)

O R D E R

This application has been filed for a direction to respondents to appoint the applicant on compassionate grounds as his father late Ram Bachan Ram, who was serving as Fitter died in harness on 17.5.1999 leaving behind his widow, two sons and a daughter. Applicant is one of the sons. The claim of the applicant has been rejected by the impugned order dated 13.11.2000. The learned counsel for the applicant has submitted that ^{& in} the representation, the applicant raised several pleas for claiming compassionate appointment. However, no reasons [&] been mentioned in the order for not accepting the claim of the applicant. The order is totally [&] vague and arbitrary and is also violative of principles of natural justice. The order reads as under:

 ...2..

"On careful examining and considering the all aspects of the case of your son has not found the instant case fit for appointment of your son on compassionate grounds."

The aforesaid language of the order as mentioned above does not make any sense. It does not disclose any reason for not accepting the claim.

2. In the circumstances, the impugned order is quashed. The respondents shall pass a fresh order within a period of three months from the date of a copy of the order is filed. ^{Copy of} The applicant shall file a representation along with a copy of this order. No order as to costs.


VICE CHAIRMAN

psp.